# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

# COMPANY SCHEME PETITION NO. 555 OF 2017 CONNECTED WITH

## TRANSFER COMPANY APPLICATION NO. 50 OF 2017

In the matter of the Companies Act, 2013or any re-enactment thereof;

#### And

In the matter of Petition under Sections 230-232of the Companies Act, 2013 or any reenactment thereof;

#### And

In the matter of Morgan Stanley India Securities Private Limited [CIN: U99999MH1995PTC086838], a company incorporated under the Companies Act, 1956 having its registered office at 18F, Tower 2, One Indiabulls Centre, 841, Senapati Bapat Marg, Mumbai 400013;

### And

In the matter of Scheme of Amalgamation amongst Morgan Stanley India Capital Private Limited and Morgan Stanley India Securities Private Limited and their respective shareholders and creditors.

| Morgan   | Stanley  | India | Securities | Private  | ) |                    |
|--|----------|-------|------------|----------|---|--------------------|
| Limited  | [CIN: U9 | 9999M | H1995PTC(  | )86838], | ) |                    |
| a company incorporated under the Companies     |          |       |            |          | ) |                    |
| Act, 1956 having its registered office at 18F, |          |       |            |          | ) |                    |
| Tower 2, One Indiabulls Centre, 841, Senapati  |          |       |            |          | ) |                    |
| Bapat Marg, Mumbai 400013                      |          |       |            |          | ) | Petitioner Company |

### Called for Admission

Mr. Tapan Deshpande with Ms. Priya Patwa, Advocates of Cyril Amarchand Mangaldas, Advocates for the Petitioner Company.

Coram: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

Date: 5th July, 2017

#### MINUTES OF ORDER

- 1. Petition admitted.
- Petition fixed for hearing on 9<sup>th</sup> August, 2017.
- Learned Advocate for the Petitioner Company states that pursuant to order 3. dated 5th March, 2017 passed in the Transfer Company Application No. 60 of 2017, annexed as Exhibit "J" to the Petition, the meetings of the equity shareholders and the preference shareholders of the Petitioner Company were convened, on Monday, the 5th day of June, 2017 at 11:00 a.m. and 11:30 a.m. respectively, at 18F, Tower 2, One Indiabulls Centre, 841, Senapati Bapat Marg, Mumbai 400013, to seek their approval to the Scheme of Amalgamation amongst Morgan Stanley India Capital Private Limited and Morgan Stanley India Securities Private Limited and their respective shareholders and creditors (hereinafter referred to as "Scheme"). In the said meetings, the Scheme was unanimously approved by the equity shareholders and preference shareholders of the Petitioner Company. The Chairman of the said meetings of equity shareholders and preference shareholders, has submitted his reports recording the voting results, both dated 8th June, 2017, annexed as Exhibits "K" and "L" to the Petition.

4. Learned Advocate for the Petitioner Company further submits that, as

directed by this Tribunal vide the said order, notices of the date of the

meetings have been served on (i) Central Government through the

Regional Director, Western Region; (ii) Registrar of Companies; (iii) the

concerned Income Tax Authority; and (iv) Reserve Bank of India.

5. At least 10 clear days before the hearing of the Petition, the Petitioner

Company to publish notice of the date of hearing of the Petition in 2 local

newspapers, in Free Press Journal (Mumbai edition) in English language

and in Navshakti (Mumbai edition) in Marathi language, as per Rule 16 of

the Companies (Compromises, Arrangements and Amalgamations) Rules,

2016.

6. The Petitioner Company to file affidavit confirming publication of the

advertisement 3 days before the next date of hearing.

sd/-

V. Nallasenapathy Member (Technical) Sd/-

B.S.V. Prakásh Kumar Member (Judicial)